

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 82 of 2020**

**In the matter of:**

**Shadab Khan**

**....Appellant**

**Vs.**

**Nisus Finance and Investment Manager & Ors.**

**....Respondents**

**Present:**

**Appellant:** Mr. Changhez Khan, Ms. Shantala Sankrit and Mr. Ateendra Singh, Advocates.

**Respondents:** Mr. Abhijeet Sinha, Mr. Shikhil Suri, Ms. Shilpa Saini and Ms. Nikita Thapar, Advocates for R-2.  
Mr. Krishnendu Dutta and Ms. Sweta Saini, Advocates for R-3 (IRP).  
Mr. Jitendra Arora, IRP in person.

**ORDER**

**13.02.2020:** Learned counsel for the Appellant-Promoter seeks and is allowed to file reply to the Interim Resolution Professional's affidavit in regard to alleged non-cooperation by the Promoter with the Interim Resolution Professional.

Mr. Jitendra Arora, Interim Resolution Professional submits that the Promoter is not cooperating and not furnishing the requisite records and documents. We direct personal appearance of the Appellant - Mr. Shadab Khan, Promoter of the Corporate Debtor on the next date.

Application filed by Allottees Association - 'The Casa Royale Allottees Welfare Association (CRAWA)' in terms of Dy. No. 18841 for seeking intervention is taken on record and applicants (Allottees) therein are allowed to

intervene. Appellant may make necessary corrections in the memo of parties in the appeal paper book.

Interim Resolution Professional, who is present in person in the Court shall take effective steps for providing the most essential services to the allottees who are occupying the flats allotted to them, so as to make their living comfortable as far as possible.

In modification to the interim direction dated 17<sup>th</sup> January, 2020, the Interim Resolution Professional may go ahead with constitution of Committee of Creditors, to ensure that timelines set by the I&B Code in carrying forward the insolvency resolution process are adhered to. The Interim Resolution Professional is also directed to collate the claims within shortest possible time in accordance with law.

Post the appeal 'for orders' on **5<sup>th</sup> March, 2020**.

**[Justice Bansi Lal Bhat]**  
**Member (Judicial)**

**[V. P. Singh]**  
**Member (Technical)**

**[Shreesha Merla]**  
**Member (Technical)**

*am/nn*